

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore - 560 038

Dated : 4-12-86

Application No. 239/86(T)

W.P. No. 1483/80/

Applicant

P. Sunder

To

- 1) P. Sunder s/o Sri V.M. PonnuSwamy Door NO 5
Laxmaiah Compound - S.M. Road, Dasarahalli Post
Bangalore.
- 2) Air Officer Commanding, AirForce Station;
Jalahalli, Jalahalli west, Bangalore
- 3) Air officer Commanding in chief
Head quarters Training Command, IAF
Hebbal, Bangalore. 560006

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN

APPLICATION NO. 239/86

Please find enclosed herewith the copy of the Order/Interim Order
passed by this Tribunal in the above said Application on 239/86.

Encl : as above.

Hao
SECTION OFFICER
(JUDICIAL)

Balu*

Qudsiya
5/12/86

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

Applicant
P. Sunder

A. NO 239/86 (T)

Order Sheet (contd)

Respondent
Air Officer Commanding,
AF Station Bangalore.

Date

Office Notes

Orders of Tribunal

(KSP)VC;/PS(A)

DECEMBER 2, 1986.

ORDER
ON I.A.NO.I IN A.NO. 239 OF 1986.

In his letter No.JAL/1323/2341/PC dated 22-II-1986, the Chief Administrative Officer, Air Force Station, Bangalore (CAO) which is numbered as I.A.No.I has apprised this Tribunal that the applicant in the case has not preferred his claim for pension and the same disables the respondents to comply with the directions issued by this Tribunal on 12-9-1986 within the time stipulated in its order. We have perused the letter and heard Shri M.S.Ananda Ramu, learned counsel for the applicant.

When the applicant does not appear and prefer his claim for pension the respondents are under no obligation to comply with the terms and conditions of the order within the time stipulated by us. Therefore, we absolve the respondents from complying with our order within a period of four months stipulated in our order dated 12-9-1986. We also declare that the respondents are free to comply with the same as and when the applicant prefers his claim only within a reasonable time thereafter ~~and~~ ^{not} within any time limit as earlier directed.

Communicate this order to the respondents and the applicant.



M.S.
MEMBER(A).

T. Ramaswamy

H. A. S.

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SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE